

Annexure-1																
Name of the Corporate Debtor: Petron Engineering Construction Limited (In-Liquidation)																
Date of Commencement of Liquidation: 05.02.2020																
List of Stakeholders Version 7.0 drawn as on 24.10.2025																
List of Secured Financial Creditors															(Amount in ₹)	
Sl. No	Name of creditor	Identification No.	Details of claim		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	AM Associates India Private Limited	U27209GJ2020PTC112781	04.03.2020	₹ 2,28,32,01,519	₹ 2,17,26,92,866	Debt acquired from Financial Creditors	₹ 2,17,26,92,866	Yes	Following are the detail as per the claim form : The details of security held by AMIPL pursuant to the Assignment Agreement are set out below: (i) First hypothecation charge on entire current assets including stock of raw materials, stock-in-progress, semi finished & finished goods, consumables, stores, spares, books debts and all other movables both present and future of PECL excluding the SEPCO project specific assets charged exclusively to Axis Bank (ii) Equitable Mortgage on factory land and Building situated on plot no.218,221,222,223,224. Baroda Jambosar State Highway, Village: Dhabasa, Baroda, Total Area of 31093 SW. Mtrs. in name of the PECL. (iii) Equitable Mortgage of office Bloc Nos. 601,602,603,610-624 on 6th floor measuring 15688 sq feet and block nos 15 & 16 on ground floor measuring 1160 sq feet at Swastik Chambers, ST Road, Chembur, Mumbai - 400071 in the name of PECL. (iv) Hypothecation of Heavy Plant & Machinery and Fixtures. (v) Hypothecation of Crane Model No. 11250. (vi) Hypothecation of Crawler Lifting. Crane Model No.9310 (Serial No.18442), (vii) American Crawler Lifting Crane Model No. 11230-SI No. GS-19342 of PECL. (viii) Second Pari Passu charge on Plant & Machineries on assets exclusively charged to other banks of PECL. (ix) Corporate Guarantee of KSS to secure loan of PECL.	₹ -	87.35%	₹ -	₹ -	₹ 11,05,08,653.00	₹ -	Refer note 2 & 5
2	Axis Bank Limited	l65110GJ1993PLC020769	06.03.2020	₹ 31,86,40,432	₹ 31,45,93,732	Fund Based (Including Interest) & Non Fund Based	₹ 30,02,00,000	Yes	Following are the detail as per the claim form : Exclusive charge on all project specific assets of the SEPCO project.	₹ -	12.65%	₹ -	₹ -	₹ 40,46,700	₹ -	Refer note 3
3*	The Karur Vysya Bank Limited	l65110TN1916PLC001295	02.03.2020	₹ 4,39,86,963	₹ 4,39,86,963	Term Loan (Including Interest)	₹ 4,39,86,963	No	Following are the details as per the claim from: 1. Exclusive Charge on the following assets of the Company i.e. M/s Petron Engineering Construction Limited : a. Industrial Land and Building situated in Plot no: 307,Trans Thane Creek Industrial Area, Mahape, Navi Mumbai b. ***Land and Building situated in plot no:328 Trans Thane Creek Industrial Area, Mahape, Navi Mumbai c. Exclusive Charge on Crawler Lifting Crane Model No.9299, d. Exclusive Charge on Crawler Lifting Crane Model No.9310, e. Exclusive Charge on Liebherr Crane Model No.LG-1400. f. Exclusive Charge on Crawler Lifting Crane Model No.9280. 2. First paripassu Charge on the entire fixed assets of the Company (excluding certain assets specifically charged to certain lenders), along with other working Capital lenders and term lenders. 3. Corporate Guarantee of M/s Petron Investment Private Limited (Group Company of M/s KAZSTROY Service G lobal B.V.) since amalgamated with M/s KSS Petron Private Limited) . Please refer note 4.	₹ -	0%	₹ -	₹ -	₹ -	₹ -	Refer note 4
Total				₹ 2,64,58,28,914	₹ 2,53,12,73,561		₹ 2,51,68,79,829			₹ -	100%	₹ -	₹ -	₹ 11,45,55,353	₹ -	

Notes:				
1. The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the corporate debtor. Proofs of the claims includes (Agreements, sanctioned letters bankers' book etc.)				
2. Due to error in calculation of claim amount and on account of release/invoked Bank Gurantees an amount of Rs. 11,05,08,653 is not admitted.				
3. Due to non-availability of the documents substantiating such claim of Bank Guarantee and/or interest on uninvoked Bank Guarantee an amount of Rs. 40,46,700 is not admitted.				
4. During the liquidation process the Karur Vysya Bank Limited has satisfied its claim after proceeding under section 52 of the Code through sale of secured assets (Mahape Industrial Land). The remaining secured assets have been relinquished to the liquidation estate and excess amount realized from the sale of the assets under section 52 has also been deposited to the liquidation estate. As the claim is satisfied in its entirety, the entitlement of KVB has been now changed to NIL.				
5. Pursuant to an order dated 15.03.2023 ('Order') passed by the Hon'ble National Company Law Tribunal, Ahmedabad ('Hon'ble NCLT') in CP(CAA)/39(AHM)2021 in CA(CAA)80/2020, sanctioning the Scheme of Arrangement ('Scheme') amongst ArcelorMittal India Private Limited (AMIPL), AM Associates India Private Limited (AMAIPL), ArcelorMittal Nippon Steel India Limited and their respective shareholders and creditors under Sections 230 and 232 of the Companies Act, 2013. In accordance with the Scheme as approved by the Hon'ble NCLT, a part of AMIPL's business, which includes claim of AMIPL as admitted by liquidator and proceeds from the liquidation process of KSS Petron Pvt Ltd has been vested in AMAIPL. Accordingly, AMAIPL has stepped into the shoes of AMIPL, and will be considered the successor entity of AMIPL in respect of the liquidation process of KSS Petron Pvt Ltd.				
6. The liquidator reserve his right to modify the List of stakeholders based on verification of the records and information and accordingly modify the entry in compliance of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and/or in the manner as may be directed by the Adjudicating Authority.				

	Appendix 1A				
	List of Claimants who have filed their claims after the last date of receipt of claim				
	(Liquidation commencement date 05.02.2020)				
	None of the claimant in the below list is deemed to be a stakeholder of the Corporate Debtor just because its name is reflecting in the following list. This list of claimants is provided only for the purpose of information, without prejudice to the rights of liquidator to verify the below mentioned claims as per the Insolvency and Bankruptcy Code 2016 and Regulations made thereunder and in the manner as directed by the Adjudicating Authority.				
	Sl. No.	Name of Claimant	Nature	Amount Claimed	Remark
	1	SREI Equipment Finance Limited	Financial Creditor	57,10,161	Refer Note
	Note: Liquidator did not receive the claim documents from this claimant till the last date for receipt of claims (being 06.03.2020), hence this claimant is not considered for the purpose of verification/entering into the list of stakeholders. An email has been sent to this claimant informing him/it about the late receipts of his/its claim.				